

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JULHATI BENCH: JULHATI, 5 (FORM NO. 4)

ORDER SHEET. (See Rule-42)

Contempt APPLICATION NO. 09/2000 (OJ. 140/98)

Applicant(s) Meekat Sarma

Respondents(s) Sri Rakesh Komes

Advocate for Applicant(s) Mr. B. Malakar.

Advocate for Respondent(s) Mr. B. C. Pathak,
Addl. C.G.S.C.

Notes of the Registry

DATE

ORDER OF THE TRIBUNAL

The Learned
Applicant Advocate
has been held this
contempt petition
The Prayer for
Non Compliance
order passed by
this Hon'ble Tribunal.

Laid before
Hon'ble Court for
further orders.

Received
28/9/2000
28/9/2000

Section 68

Recd

1. Comply order

dd- 29/9/2000

31/10

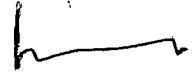
Notice prepared and sent to
3/8 for Cross the respondent
to 1 with D.I.No. 2248

dd- 18/10/00

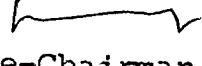
29.9.00 Present: The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr B. Malakar, learned counsel for the petitioner. Issue notice to show cause as to why contempt proceeding shall not be initiated against the alleged contemner.

List on 15.11.2000 for show cause and order.


Vice-Chairman

15.11.00 Mr. B. S. Basumatary learned Addl. C.G.S.C. has entered appearance on behalf of the respondents and sought for 4 weeks time to file written statement. Prayer is allowed. List on 14.12.00 for orders.


Vice-Chairman

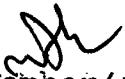
1m

A.B.S.C

15/11

4.12.00

Mr. B. S. Basumatary, learned counsel for alleged contemners prays for further time to file reply. Four weeks time allowed. List on 11.1.2001 for order.


Member (A)


Vice-Chairman

16.7.01

No representation ~~stated~~ put.
List on 17.7.2001 for order.

① Service report are still awaited.

② Show cause has not been filed.

3/7
14.7.2000

① Service report are still awaited.

3/7
30.7.01
Deputy Registrar
Office to enquire and report within 24 hours.

mb
17.7.01

Office to indicate as to service of notice and report.

List on 31.7.2001.

K C Usha
Member

Vice-Chairman

mb
31.7.01

Office report did not indicate the correct position.

~~Office report did not indicate the correct position. The respondents has already indicated that though Shri Basumatary filed Vokalatnama without necessary court fees and without any endorsement in the Vokalatnama.~~

~~Service is complete. Shri A.Dab Roy learned Sr.C.G.S.C. prays for 4 weeks time to file reply. Prayer allowed.~~

~~List on 31-8-2001 for order.~~

Member

Vice-Chairman

mb
31.7.01

Deputy Registrar to
enquire and report
within 24 hours.

C.P. Statement has been filed on 1/8/2001 by the counsel.

NS
1/8/2001

Office report did not indicate the correct position. The respondents has already entered appearance through Shri B.Basumatary filed the Vokalatnama without necessary court fees. The Vokalatnama is on record without any endorsement in the Vokalatnama.

Service is complete. Shri A.Dab Roy, learned Sr.C.G.S.C. prays for 4 weeks time to file reply. Prayer allowed.

List on 31-8-2001 for order.

K C Usha
Member

Vice-Chairman

mb
31.8.01

List on 21/9/01 to enable the respondents

to file reply.

No Reply has been filed.

3/8
30.8.01

mb

By order

A.D Roy
2/11/01

(3)
C.P. 29/2000

Notes of the Registry	Date	Order of the Tribunal
	21.9.01	List on 12/10/01 as prayed for learned counsel for the respondents.
No Reply has been filed.	mb	Vice-Chairman
<i>22</i> 11.10.01	12.10.01	None appears for the applicant. Mr. B.C. Pathak learned counsel for the respondents has sought for little accommodation to obtain necessary instruction. List on 16.10.01 for orders.
	16.10.01	<i>ICU Shashay</i> Member Vice-Chairman
No Reply has been filed.	16.10.2001 <i>27.11.01</i>	None is present for the applicant. List on 28.11.2001 for further order.
	28.11.01	<i>ICU Shashay</i> Member Vice-Chairman
	4.1.02	List on 4.1.2002 to enable the learned counsel for the applicant to take necessary steps.
	5.2.02	<i>ICU Shashay</i> Member Vice-Chairman
<i>Not issued. Order dtd. 5/2/02 communicated to the respondent No. 2. Violation No. _____</i> <i>Dtd. _____</i> <i>Dtd. _____</i>	5.2.02	Issue notice to Mr. Sanjay Kumar, Executive Engineer (Civil Wing) Telecom, to show cause as to why the contempt proceeding shall not be initiated.
		List on 8.3.2002 for order.
		<i>ICU Shashay</i> Member Vice-Chairman

(iv) |
C.P. No. 29/2000

Notes of the Registry	Date	Order of the Tribunal
	8.3.02	List again on 19.3.2002 for order.
		<i>U. B. Shastri</i> Member
		Vice-Chairman
	19.3.02	<p>None appeared for the applicant. Mr. B.C. Pathak, learned Addl. C.G.S.C. for the newly added Respondent placed before me the Office order dated 19.10.2001 and also report of the verification committee dated 29.10.2001. Though the applicant's case was considered he is not eligible. In the circumstances question of violation did not arise.</p> <p>The Contempt Proceeding thus stands dismissed.</p> <p><i>Order 19.3.02</i></p>
	19.3.02	<p>None appeared for the applicant. Mr. B.C. Pathak, learned Addl. C.G.S.C. for the newly added Respondent placed before me the Office order dated 10.10.2001 and also report of the verification committee dated 29.10.2001. Materials on record indicated that the case of the applicant was scrutinised and considered and on assessment he was found not eligible for conferment of Temporary status. In the facts and circumstances of the case, the question of initiation of Contempt Proceeding does not arise.</p> <p>The C.P. thus stands dismissed.</p>
		<i>Order 19.3.02</i> Vice-Chairman
		mb